

Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION
Srinagar, the 10th March, 2020

SO 89 :-Whereas on 15.03.2017, P/S Pahalgam received a reliable information that a group of people are hatching criminal conspiracy in Nunwan area for furtherance of terrorist activities and were instigating youth to participate actively in HM outfit to carry subversive activities; and

2. Whereas, a case FIR No. 34/2017 U/S 120-B RPC and 13 & 39 ULA (P) Act, 1967 was registered in Police Station Pahalgam and investigation of the case was set into motion; and

3. Whereas, during the course of investigation, Police party visited the spot and found that 09 persons were involved in the conspiracy of instigating the youth to join the Hurriyat conference. The accused were found using vehicles with Pakistani Flag hoisted on the vehicle registered under No. JK01V-1677 ; and

4. Whereas, during the course of investigation, and on the basis of statement of witnesses recorded under sections 161 and 164-A Cr.Pc and other evidence collected, a prima-facie case was established against below mentioned accused in commission of offences indicated against each;

S.No	Name of the accused persons	Under Section
01	Aqib Mohidin Nengroo S/o Gh. Mohiudin R/o Banderpora Budgam	13 & 39 of ULA(P) Act, 1967.
02	Asrar Ahmad Bandroo S/o Mohammad Yousuf R/o Banderpora Budgam	13 & 39 of ULA(P) Act, 1967.
03	Waheed Ahmad Bandroo S/o Ab. Karim R/o Banderpora Budgam	13 & 39 of ULA(P) Act, 1967.
04	Moin Ahmad Bandroo S/o Ab. Karim R/o Banderpora Budgam	13 & 39 of ULA(P) Act, 1967.
05	Adil Ramzan Wani S/o Mohd Ramzan R/o Banderpora Budgam	13 & 39 of ULA(P) Act, 1967.
06	Shabir Ahmad Nengro S/o Mohd Ramzan R/o Banderpora Budgam	13 & 39 of ULA(P) Act, 1967.
07	Javid Ahmad Bandroo S/o Ghulam Nabi R/o Banderpora Budgam	13 & 39 of ULA(P) Act, 1967.
08	Ubaid Ashraf Bhat S/o Mohd Ashraf R/o Nandragund Peerbagh Srinagar	13 & 39 of ULA(P) Act, 1967.

09	Mohammad Abass Dar S/o Abdul Gani Dar R/o Rohama Pulwama	13 & 39 of ULA(P) Act, 1967.
----	---	---------------------------------

5. Whereas, the Authority appointed by the Government of Jammu and Kashmir under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the Case Diary file and all the other relevant documents relating to the case and has come to a conclusion that prima facie case is made out for prosecution against the accused under the provisions of law; and

6. Whereas, after perusing the case diary, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the accused persons for prosecution in terms of the law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused persons for the commission of offences punishable u/s 13 & 39 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 34/2017 of Police Station Pahalgam.

By order of the Government of Jammu and Kashmir.

Sd/-

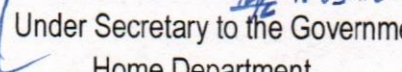
Principal Secretary to the Government
Home Department

No. Home/Pros/123/2019

Dated: 10.03.2020

Copy to:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Director General of Police, J&K Srinagar. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

 Under Secretary to the Government
Home Department